## \*UPDATED & RE-UPLOADED COURT NO.3

ITEM NO.1501

**SECTION PIL-W** 

#### SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

#### SUO MOTO WRIT PETITION(CIVIL) No(s). 5/2025

IN RE: "CITY HOUNDED BY STRAYS, KIDS PAY PRICE"

(IA No. 187564/2025 - APPROPRIATE ORDERS/DIRECTIONS,

IA No. 186760/2025 - INTERVENTION APPLICATION,

IA No. 186334/2025 - INTERVENTION/IMPLEADMENT,

IA No. 182807/2025 - INTERVENTION/IMPLEADMENT,

IA No. 193881/2025 - INTERVENTION/IMPLEADMENT,

IA No. 190908/2025 - INTERVENTION/IMPLEADMENT AND

IA No. 194212/2025 - RECALLING THE COURTS ORDER)

#### WITH

W.P.(C) No. 784/2025 (PIL-W)

SLP(C) No. 14763/2024 (XIV)

IA No. 165492/2025 - APPLICATION FOR PERMISSION

SLP(C) No. 17623/2025 (XI)

FOR ADMISSION

Date: 22-08-2025 These matters were called on

Pronouncement of Order today.

### By Courts Motion

For Petitioner(s): Mr. Sidharth Luthra, Sr. Adv.

Ms. Nanita Sharma, In-person

Mr. Vivek Sharma, Adv.

Mr. Mahesh Tiwari, Adv.

Mr. Shailendra Singh, Adv.

Ms. Padmini, Adv.

Mr. Rohit Kumar, Adv.

Ms. Sabnam, Adv.

Mr. Karl P.Rustomkhan, Adv.

Mr. Parv Arora, Adv.

Mr. Deepanshu Rana, Adv.

Mr. Prince Sugandh, Adv.

Mr. Rahul Mohod, Adv.

Mr. Raju Sonkar, Adv.

Mr. Sanjay Gyan, Adv.

Mr. Pradeep Mohod, Adv.

Mr. C.D. Goswami, Adv.

Ms. Yogita Sunaria, Adv.

Mr. Rajender Kumar, Adv.

Mr. L.N. Sharma, Adv.

Mr. Sunil Prakash Sharma, AOR

Mr. Ajit Sharma, Adv.

Mr. Kanchan Kumar, Adv.

Mr. Yuvraj Sinh C. Solanki, Adv.

Mr. Anant Ram Mishra, Adv.

Mr. Lareb Habib Ansari, Adv.

Mr. Vaibhav Mishra, AOR

Mr. Raghav Sood, Adv.

### For Respondent(s)/: Mr. Tushar Mehta, SG

Applicant(s) Ms. Archana Pathak Dave, ASG

Mr. Mukesh Kumar Maroria, AOR

Mr. Kapil Sibal, Sr. Adv.

Mr. A.M. Singhvi, Sr. Adv.

Mr. Sidharth Luthra, Sr. Adv.

Mr. Percival Billimoria, Sr. Adv.

Mr. Mahalaxshmi Pavani, Sr. Adv.

Mr. Meneka Guruswamy, Sr. Adv.

Ms. Jasmine Damkewala, AOR

Mr. Sourabh Malhotra, Adv.

Mr. Siddhartha Garg, Adv.

Ms. Vaishali Sharma, Adv.

Mr. Divyam Khera, Adv.

Mr. Tushar Bathija, Adv.

Ms. Rachita Sood, Adv.

Mr. Avinash Tripathi, Adv.

Ms. Rupali Jain, Adv.

Mr. Amit Bhandari, Adv.

Mr. Pritish Tekhandani, Adv.

Mr. Parvesh A, Adv.

Mr. Abhinav Raghuvanshi, Adv.

Mr. Satya Ojha, Adv.

Mr. A Chinni, Adv.

Ms. Bhakti Pasrija, Adv.

Ms. Prerna Singh, Adv.

Mr. Moksh P, Adv.

Ms. Bharti Tyagi, Adv.

Mr. Kapil Sibal, Sr. Adv.

Dr. Abhishek Manu Singhvi, Sr. Adv.

Mr. Colin Gonsalves, Sr. Adv.

Mr. Percival Billimoria, Sr. Adv.

Mr. Siddharth Dave, Sr. Adv.

- Mr. Nakul Dewan, Sr. Adv.
- Ms. Gauri Puri, Adv.
- Mr. Rahul Kripalani, Adv.
- Mr. Abhik Chimni, Adv.
- Mr. Omar Hoda, Adv.
- Ms. Eesha Bakshi, Adv.
- Ms. Sonali Chopra, Adv.
- Ms. Shreya Singhal, Adv.
- Mr. Bhargav Ravindran Thali, Adv.
- Ms. Manjira, Adv.
- Mr. Sidharth Luthra, Sr. Adv.
- Mr. Krishnan Venugopal, Sr. Adv.
- Ms. Supriya Juneja, AOR
- Mr. K. Rustom Khan, Adv.
- Mr. Parv Arora, Adv.
- Mr. Avishkar Singhvi, Adv.
- Mr. Avinash M., Adv.
- Mr. Labeeb Faroq, Adv.
- Ms. Nandini Kaushik, Adv.
- Ms. Shaalini Agrawal, Adv.
- Mr. Siddharth Pandey, Adv.
- Mr. Nakul Dewan, Sr. Adv.
- Ms. Shalaka Patil, Adv.
- Mr. Amaan Rahman, Adv.
- Ms. Gahena Gambani, Adv.
- Ms. Ishika Garg, Adv.
- Mrs. Garima Prashad, Sr. Adv.
- Mr. Nishit Agrawal, AOR
- Ms. Kanishka Mittal, Adv.
- Ms. Deepti Rathi, Adv.
- Ms. Manisha T. Karia, Sr. Adv.
- Ms. Kalra Sukhda Kishore, AOR
- Ms. Shreya Gupta, Adv.
- Mr. Varun Khetwani, Adv.
- Ms. Ananya Arora, Adv.
- Ms. Vaasyati Bezbaruah, Adv.
- Mr. Deepin Deepak Sahni, Adv.
- Mr. Vishal Navale, Adv.
- Mr. Prashant Bhushan, Adv.
- Mr. Siddhartha K. Garg, Adv.
- Mr. Pranav Sachdeva, Adv.
- Mr. Parth Semwal, Adv.
- Ms. Neha Rathi, Adv.
- Ms. Astha Sharma, AOR

Ms. Mantika Haryani, Adv.

Mr. Bhanu Mishra, Adv.

Mr. Tanvir Nayar, AOR

Mr. Abhishek Bakshi, Adv.

Mr. Samar Khan, Adv.

Ms. Gauri Puri, Adv.

Mr. Shubhang Sharma, Adv.

Ms. Sonali Chopra, Adv.

Mr. Yagyesh Kumar, Adv.

Mr. Praveen Swarup, Adv.

Mr. Ameet Siingh, Adv.

Mr. Rohit Swarup, Adv.

Mr. Devesh Mauerya, Adv.

Mr. Ravi Kumar, Adv.

Ms. Archna Sharma, Adv.

Mr. Pradeep Kumar Yadav, Adv.

Ms. Anjali Kumari, Adv.

Mr. Deepak Yadav, Adv.

Ms. Swapnil Singh, Adv.

Mr. Sanjeev Malhotra, AOR

Mr. Divyadeep Chaturvedi, AOR

Ms. Yugandhara Khanwilkar, Adv.

Ms. Namrata Shah, Adv.

Mr. Sahil Bhalaik, AOR

Ms. Purti Gupta, AOR

Mr. Udian Sharma, AOR

Mr. Sahil Saraswat, Adv.

Ms. Harsha Sadhwani, Adv.

Mr. Vivek Sharma, AOR

Dr. Vijay Kumar Sharma, Adv.

This Court pronounced the reportable order of the Bench comprising Hon'ble Mr. Justice Vikram Nath, Hon'ble Mr. Justice Sandeep Mehta and Hon'ble Mr. Justice N.V. Anjaria.

Issue notice in Writ Petition (Civil) No. 784 of 2025 and Special Leave Petition (Civil) No. 17623 of 2025.

# The operative part of the order passed by the Court from paragraph 33 onwards is extracted hereunder:

- **"33.** We, therefore, feel that a holistic approach requires mollification of the directions issued *vide* order dated 11<sup>th</sup> August, 2025. Accordingly, the directions issued by the two-Judge bench of this Court are supplemented, modified, and clarified in the terms indicated below: -
- a. Municipal authorities shall continue to comply with the directions contained in **paras 12(i)** and **12(ii)** of the subject order.
- b. The directions contained in **paras 12(iii)** and **12(iv)**, to the extent that they prohibit the release of the picked up strays, shall be kept in abeyance for the time being. The dogs that are picked up shall be sterilised, dewormed, vaccinated, and released back to the same area from which they were picked up.

It is, however, clarified that this relocation shall not apply to the dogs infected with rabies or suspected to be infected with rabies, and those that display aggressive behaviour. Such dogs shall be sterilised and immunised, but under no circumstances should they be released back onto the streets. Furthermore, as far as possible, such stray dogs shall be kept in a separate pound/shelter after sterilisation and immunisation.

- c. The directions contained in **para 12(v)** shall remain subject to the directions given by us in paras (a) and (b).
- d. Municipal authorities shall forthwith commence an

exercise for creating dedicated feeding spaces for the stray dogs in each municipal ward. The feeding areas shall be created/identified keeping in view the population and concentration of stray dogs in the particular municipal ward. Gantries/notice boards shall be placed near such designated feeding areas, mentioning that stray dogs shall only be fed in such areas. Under no condition shall the feeding of stray dogs on the streets be permitted. The persons found feeding the dogs on the streets in contravention of the above directions shall be liable to be proceeded against under the relevant legal framework.

The aforesaid directions are being issued in view of the reports regarding untoward incidents caused by unregulated feeding of stray dogs and to ensure that the practice of feeding dogs on roads and in public places is eliminated, as the said practice creates great difficulties for the common man walking on the streets.

- e. Each municipal authority shall create a dedicated helpline number for reporting incidents of violation of the above directions. On such a report being received, appropriate measures shall be taken against the individuals/NGOs concerned.
- f. The direction given in **para 13** of the order dated 11<sup>th</sup> August 2025, is reiterated with a slight modification that no individual or organisation shall cause any hindrance or obstruction in the effective implementation of the directions given above. In case any public servant acting in compliance with the aforesaid directions is obstructed, then the violator/s

- shall be liable to face prosecution for obstructing the public servant acting in discharge of official duty.
- g. Each individual dog lover and each NGO that has approached this Court shall deposit a sum of Rs.25,000/- and Rs.2,00,000/-, respectively, with the Registry of this Court within a period of 7 days, failing which they shall not be allowed to appear in the matter any further. The amounts so deposited shall be utilised in the creation of the infrastructure and facilities for the stray dogs under the aegis of the respective municipal bodies.
- h. The desirous animal lover/s shall be free to move the application to the concerned municipal body for adoption of the street dogs, upon which the identified/selected street dog/s shall be tagged and given in adoption to the applicant. It shall be the responsibility of the applicant(s) to ensure that the adopted stray dogs do not return to the streets.
- i. The municipal authorities shall file an affidavit of compliance with complete statistics of resources, viz., dog pounds, veterinarians, dog catching personnel, specially modified vehicles/cages available as on date for the purpose of compliance of the ABC Rules.
- **34.** Since the application of the ABC Rules is uniform all over the country and the same issues which have been taken up in the Suo Moto Writ Petition have either cropped up or are likely to exist in every State, we propose to expand the scope of this matter beyond the confines of New Delhi and the NCR region.
- **35.** For this purpose, we hereby direct the

impleadment of all States and Union Territories in this matter through the Secretaries concerned of the Animal Husbandry Department, Secretaries of the local bodies (Municipal Corporation, Municipal Councils, Municipalities, etc.) and the Administrators of the Union Territories so as to seek information from each authority regarding the steps being taken for compliance of the ABC Rules in their respective jurisdictions.

- **36.** We are also informed that numerous writ petitions/suo moto petitions are pending in various High Courts, more or less dealing with common issues. Hence, the Registry shall seek information about such pending writ petitions from the Registrar Generals of all the High Courts, and thereafter, these writ petitions shall stand transferred to this Court for analogous consideration along with the main matter.
- **37.** List the matters after eight weeks for further directions and for receiving the compliance report."

In terms of the reportable order, list the matters after eight weeks.

(NEETU KHAJURIA) ASST.REGISTRAR-CUM-PS (RANJANA SHAILEY)
ASSISTANT REGISTRAR

(Signed reportable order is placed on the file.)

\*Ref.: Note dated 02.09.2025 from Branch Officer(Editorial)(copy enclosed)

### SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

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SLP(C) No. 17623/2025 (XI)

FOR ADMISSION

Date: 22-08-2025 These matters were called on pronouncement of Order today.

#### By Courts Motion

#### For the parties

Mr. Tushar Mehta, SG

Ms. Archana Pathak Dave, ASG

Mr. M.K. Maroria, AOR

Mr. Mukesh Kumar Maroria, AOR

Mr. Kapil Sibal, Sr. Adv.

Dr. A.M. Singhvi, Sr. Adv.

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#### Mr. Ajit Sharma, Adv.

- Mr. Kanchan Kumar, Adv.
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- Mr. Anant Ram Mishra, Adv.
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- **35**. we hereby direct For this purpose, impleadment of all States and Union Territories in this matter through the Secretaries concerned of the Animal Husbandry Department, Secretaries of the local bodies (Municipal Corporation, Municipal Councils, Municipalities, etc.) and the Administrators of the Union Territories so as to seek information from each authority regarding the steps being taken compliance of the ABC Rules in their respective jurisdictions.
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In terms of the reportable order, list the matters after eight weeks.

(NEETU KHAJURIA) ASST.REGISTRAR-CUM-PS (RANJANA SHAILEY) ASSISTANT REGISTRAR

(Signed reportable order is placed on the file.)